

USSR Government for the training of engineers it was decided that certain books will be published and the books have already been translated. Now, a team has been appointed to examine them; and, as soon as the team has finally selected these books, they will also be published.

Shri Joachim Alva: Did Government examine the entire position when granting permission to this particular type of books, namely scientific? Did they examine the question of those cheap books on sex and crime and murder which come from the same countries and which are sold at our bookstalls? They are very cheap and attractive books and the objectives of our education are damaged by the vast reading by our young men and women of these books while travelling in the railways.

Dr. K. L. Shrimali: The hon. Member objects to some books that are coming on sex and crime. Another hon. Member objects to books coming in for indoctrinating people in Marxism and Communism. These questions are out of the scope of the present question.

Mr. Speaker: The hon. Members want to be sure that they are not printed by the Government. They take exception to these publications. I am sure they won't be published by the Government.

Dr. K. L. Shrimali: How can the Government publish books on crime and sex, Sir?

Shri Tyagi: Why not? It may not be for the spreading of crime or the propagation of crime; but for the prevention of crime.

Re-instatement of Employees who Participated in 1960 strike

*126. **Shri Tangamani:** Will the Minister of Home Affairs be pleased to state:

(a) whether there are still some employees who are yet to be re-instated for participation in the strike of July, 1960;

(b) if so, details of the same; and

(c) when the final decision is likely to be taken?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes.

(b) and (c). A statement is laid on the table of the House. [See Appendix I, Annexure No. 42.]

Shri Tangamani: May I know whether Government have sent instructions to the various departments for enabling the Unions to take up these individual cases, in view of the fact that recognition has been restored?

The Minister of Home Affairs (Shri Lal Bahadur Shastri): Yes; that is so.

Shri Tangamani: How long will it take for finally disposing of the cases of 18 suspensions mentioned in this statement?

Shri Lal Bahadur Shastri: It is for the various Ministries concerned to take up these cases and dispose them of. The unions have to take them up with the Ministries concerned.

Shri Tangamani: May I know whether the old negotiating machinery has started functioning on the railways and the various other departments?

Mr. Speaker: Has the old negotiating machinery started functioning on the railways and so on?

Shri Lal Bahadur Shastri: I think so.

Shri S. M. Banerjee: In the statement it is stated:

No. of employees dismissed or removed from service . . . 136

No. of temporary employees discharged from service . . . 61

No. of employees compulsorily retired from service . . . 11

No. of employees under suspension against whom departmental proceedings are in progress....18"

It is also stated that—

"The cases have been reviewed by the competent authorities concerned and the question of reinstatement of the employees does not arise except in the case of 9 employees appeals from whom are still under consideration."

The hon. Minister stated that after the restoration of the recognition, cases could be taken up by the unions themselves. I want to know whether after taking these steps with the respective Ministries their cases would be considered in spite of the statement.

Shri Lal Bahadur Shastri: That is so. In fact, I think, I have publicly stated it. I have also told the representatives of the unions that it is open to them to take up these individual cases with the respective Ministries. And, as the hon. Member is aware, Government have looked into these cases very carefully and sympathetically. The total number of cases in which action was instituted was about 46,000 and out of those 46,000, most of the cases were, of course, acquitted and no action was taken. Only 2084 were dismissed or removed; and 2137 were discharged. The hon. Member will see that even those dismissals etc. were cancelled and the total number of dismissed employees is now only 136 and those discharged are only 61. So, I think, the House will readily agree that most sympathetic consideration was given to all these cases. Now, in the number of cases that remain, it is for the Ministries concerned to look into them and come to a final decision.

Shri Tyagi: I recollect that before this strike came off, Government had notified that it would be unlawful

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and those who participate in it will be punished. Am I to take it that that order was only a hollow threat just to bully the employees not to participate in the strike or did the Government actually mean it? If they meant it, why did they not stick to the old order?

Shri Lal Bahadur Shastri: The Government stuck to that order; and in accordance with that action was taken. The conditions completely changed when the strike was withdrawn; and, in the light of that withdrawal, Government had to take further action.

Shri Tyagi: Will it be used as a precedent for future also so that whenever any strike comes and orders are issued and when the strike is over will the people always be taken in?

Shri Nath Pai: On a point of order, Sir. Are we evolving special rules of procedure for Shri Tyagi? You are allowing matters of policy to be asked by him. We could also ask such questions. We thought that we were allowed to ask questions only to elicit information. If Shri Tyagi is permitted to put questions on policy, I hope you will extend the same liberty to us also.

Shri Tyagi: It is only on a point of information whether, in such cases after the strike is over, the general policy will be that these orders will be withdrawn. (*Interruptions*).

Mr. Speaker: A point of order has been raised. In policy matters, I always allow questions to be put on the matter of implementation of policy with respect to a particular matter. If hon. Members want to bring up for discussion a matter of policy during Question Hour I do not allow it. Here what the hon. Member asked was whether, having stated the policy, the Government have stuck up to that or not with regard to punishments. The hon. Member only puts a question whether this would apply to future cases also when people go on strike

which is declared unlawful. I did not know what question he was going to put; and how can I disallow it before it is being put? Therefore, this need not be answered. That is all I can say.

Shri Tyagi: I will put another question, Sir. The Government once issued certain orders. Did they mention therein that after the strike would be over, all those people would be taken in? Was that also mentioned in the order?

Mr. Speaker: Order, order.

Shri Lal Bahadur Shastri: Nothing was mentioned like that.

Mr. Speaker: Next question.

Shri S. M. Banerjee: Sir, I want to put one more question.

Mr. Speaker: I have completed that. All right.

Shri S. M. Banerjee: I want to know whether it has been brought to the notice of the hon. Minister that nearly 7 unions of offices belonging to or under the jurisdiction of the Comptroller and Auditor General have not yet been recognised, and, as such, they could not represent the cases, of the employees who have been compulsorily retired. If so, what action has been taken by the Home Ministry in this regard?

Shri Lal Bahadur Shastri: What the hon. Member has stated is correct. But, I believe the unions are trying to discuss it with the Comptroller and Auditor General . . .

Shri S. M. Banerjee: They are not discussing.

Shri Lal Bahadur Shastri: They have to discuss; there is no way out. The Home Ministry on its own cannot take it up. We will certainly try to help. But, as far as I am aware, the unions are somehow trying to meet the authorities concerned and discuss this matter with them.

Cold wave in Delhi

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*127. { **Shri D. C. Sharma:**
Shri P. G. Deb:

Will the Minister of **Home Affairs** be pleased to state:

(a) the number of people who died in Delhi in December, 1961 and January 1962 due to severe cold-wave; and

(b) the action taken to provide shelters to the homeless?

The Minister of State in the Ministry of Home Affairs (Shri Datar)

(a) No information is available.

(b) The Municipal Corporation runs a night shelter at Andha Mughal and intends to construct two more permanent shelters, one near Delhi Gate and the other near Hanuman Mandir, Nigambodh Ghat.

The Bharat Sewak Samaj also maintains night shelters at Jumna Bazar, Kashmere Gate, Hardinge Library, Delhi Gate, Pahar Ganj, Kable Gate, Subzimandi and Bagh Dewar.

During the cold wave temporary night shelters were also started at Town Hall, Delhi and Aggarwal Dharamshala, Pahar Ganj and a number of other places.

Shri D. C. Sharma: What is the total accommodation available in these night shelters?

Shri Datar: I have not got the figures.

Shri D. C. Sharma: May I know if the Government is going to subsidise building of more night shelters in New Delhi also?

Shri Datar: In the first place it is for the Municipal Corporation of Delhi to take up this question. They have selected some sites and it is for them to approach the Government.

Shri T. B. Vittal Rao: Sir, it is the Union Territory of Delhi and the hon. Minister says that information is not available of those who died